

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S).993 OF 2001@@
EE

Devender Pal Singh Appellant(s)

VERSUS

State N.C.T. OF DELHI & ANR. Respondent(s)
(with appln. for bail)

WITH
Deat Ref. Case (Cr1) No.2/2001

DATE: 12-12-2001 These matters were called on for hearing today. @@
BB

CORAM :
HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) : Ms. Nitya Ramakrishnan, Adv.
Ms. Neeru Vaid, Adv.

For Respondent(s) : Mr. Anoop G Chaudhary, Sr. Adv.
Ms. Sunita Sharma, Adv.
Mr. Avtar Singh Rawat, Adv.
Mr. DS Mehra, Adv.

UPON hearing counsel the Court made the following
O R D E R@@
CCCCCCCC

...L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Ms. Nitya Ramakrishnan, learned counsel for the
appellant started his arguments at 11.15 a.m. and concluded at
12.45 p.m. Thereafter Mr. Anoop G Chaudhary, learned senior
counsel started his arguments.
Arguments concluded.
Judgment reserved.

.SP1
(D.L. Chugh) (K.K. Chadha)
Court Master Court Master